

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1538
ANSWERED ON:03.12.2012
RETRENCHMENT OF CONTRACT WORKERS
Acharia Shri Basudeb

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is aware that a large number of contract workers are being retrenched in many parts of the country including Chandrapura Thermal Power Station of Damodar Valley Corporation;
- (b) if so, whether the retrenchment of such workers violates Contract Labour (Regulation and Abolition) Act, 1970; and
- (c) if so, the action being taken by the Government against such corporation which violates the contract labour act particularly with reference to the above thermal power station?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) to (c): Yes, Madam. However, there is no provision of regularisation under the Contract Labour (Regulation & Abolition) Act, 1970. In so far as Chandrapura Thermal Power Station of Damodar Valley Corporation is concerned, after the completion of the project, the said contract workers were discontinued. No such complaints against discontinuance of contract workers in respect of Chandrapura Thermal Power Station of Damodar Valley Corporation received by the field offices of Chief Labour Commissioner (Central).

In the Central sphere, the Central Industrial Relations Machinery (CIRM) has been entrusted with the responsibility of enforcing the provisions of the Act and rules made thereunder. Aggrieved workers may raise their issues, if any, before the Appropriate Authority under Labour laws.